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## **Municipal Committee Vs Nohar Chand and Another**

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: July 30, 2003

Acts Referred: Punjab Municipal Act, 1911 â€" Section 84, 86

Citation: (2003) 135 PLR 437: (2003) 4 RCR(Civil) 334

Hon'ble Judges: M.M. Kumar, J

Bench: Single Bench

Advocate: D.B. Sharma, for the Appellant; Sandeep Khunger, for the Respondent

## **Judgement**

M.M. Kumar, J.

By this common order both the appeals i.e., Regular Second Appeal Nos. 317 and 318 of 1983 can be disposed of

together as the question involved in both the appeals is identical.

2. This is defendant"s appeal filed u/s 100 of the Code of Civil Procedure, 1908 (for brevity, "the Code") against the judgment dated 23.10.1982

passed by the Additional District Judge, Bhatinda reversing the findings recorded by the trial Court holding that the suit of the plaintiff-respondents

was maintainable and the availability of remedy of appeal provided by Section 84 of the Municipal Act, 1911 against the order dated 5.3.1980

passed by the defendant-appellants would not bar the jurisdiction of civil Court. The learned Additional District Judge has referred to the view

.taken by this Court in numerous judgments viz. Municipal Committee Amritsar v. Bala Mal Ishar Dass 1982 S.L.J. 131, Municipal Committee

Ladwa v. Daryat Lal etc. 1982 S.L.J. 362 Romesh Kumar and Others Vs. The Municipal Committee, Gurdaspur and Others, .

3. The motion bench noticed that the matter was referred to Division Bench in RSA No. 1710 of 1982 on account of divergence of opinion in

various judgments on the question as to whether a civil suit is maintainable without availing the statutory remedy of appeal. The Division Bench in

the aforementioned appeal has now taken the view that such a suit would not be maintainable and the judgment is reported as Rama Krishna Rice

Mills v. Municipal Committee, Sultanpur Lodhi (1985)87 P.L.R. 221. The view taken by the DivisiQn Bench reads as under:-

The question that came up for consideration before the Division Bench was whether Sections 84 and 86 of the Punjab Municipal Act barred the

jurisdiction of the Civil Courts in matters of assessment and computation of house-tax u/s 61(1)(a) of the said Act. The Division Bench following

the two Supreme Court decisions one reported in Munshi Ram and Ors. v. Municipal Committee, Chheharta 1979 RLR 419 and another reported

in Bata Shoe Co. Ltd. Vs. City of Jabalpur Corporation, , besides the Full Bench decision of this Court reported in Kelash Nath and Others Vs.

Municipal Committee, Batala, , answered the question in the affirmative.

In Municipal Committee Amartisars" case (supra) my brother Goyal, J. who was a party to the Division Bench case (Municipal Committee,

Amritsar v. Bala Mal Ishar Dass) when dealing with the contention that Section 86 of the Punjab Municipal Act completely barred the jurisdiction

of the Civil Court for which submission the reliance was placed on the Supreme Court decision of Munshi Ram"s case (supra) and Ramesh

Kumar"s case (supra) observed that in Munshi Rams"s case the Supreme Court did not deviate from the ratio of Firm Seth Radha Kishan

(Deceased) Represented by Hari Kishan and Others Vs. The Administrator, Municipal Committee, Ludhiana, , and had in fact approvingly quoted

the following observations from the judgment:-

The Court distinguished that class of cases where the Municipal Committee in levying a tax or committing an act, clearly acts outside or in abuse

of its powers under Municipal Act, and explained that it is only in such cases the bar to the jurisdiction of the Civil Court would not apply.

In regard to the ratio of Ramesh Kumar"s case (supra) he observed that the Bench had answered the question in an abstract manner and the

question was not dealt with in a detailed manner nor any argument was raised before the Bench that there was no absolute bar and a suit under

certain given circumstances would be competent.

The question posed in Ramesh Kumar"s case would show that the Bench in Ramesh Kumar"s case was only concerned with the question as to

whether the assessment and computation of house-tax could be challenged in the Civil Court.

There cannot be two opinions regarding the answer, which the Bench in that case had returned to that question, that assessment and computation

of tax in view of the provisions of Sections 84 and 86 would be beyond the jurisdiction of Civil Court. But if the tax payer challenged the very

basis of the legality of the tax, in that, that the given tax could not be imposed under the Act or the authority that had levied the tax or had passed

the order of assessment, was not authorised under the Act, then the question undoubtedly could be convassed before the Civil Court.

Coming now to the merits of the present case, the grievance that survived for consideration before the Civil Court was that the assessment had not

been made on the basis of fair rent calculated under the provisions of the East Punjab Urban Rent Restriction Act as on the contrary it had been

determined on basis of theory of supply and demand.

This merely raised the legality of the assessment order and not either the legality of the levy or the jurisdiction of the assessing authority. Thus

jurisdiction of the Civil Court obviously could not be invoked in this regard and a civil suit therefore was not competent.

4. Mr. Sandeep Khunger appearing for the plaintiff-respondent has argued that as the order was not signed by the Executive Officer, the very

jurisdiction to impose tax would be involved and accordingly to the view taken by the Division Bench such an order would be without jurisdiction

and challengeable by filing a suit. The learned counsel has further argued that in view of the divergence of opinion on the question of maintainability

of the suit, he may now be permitted to file an appeal because otherwise his appeal would be time barred.

5. After hearing the learned counsel for the parties, I am of the considered view that these appeals deserved to be allowed because when the

principles laid down by the Division Bench in M/s Rama Krishana Rice Mills case are applied to the facts of the present case, it becomes evident

that the power of the defendant-appellant to levy, the house tax has not been challenged in the suit and the challenge is confined to the method of

assessment on the ground that the same is not based on the standard or fair rent. Therefore, the view enunciated by the Division Bench would be

squarely applicable to the instant appeal and the suit of the plaintiff-respondents is liable to be dismissed.

6. I do not find any substance in the argument of Mr. Khunger that the order has become without jurisdiction merely because the Executive Officer

has not signed the same. It is a mere irregularity not a violation of any mandatory provision. The view taken by the Division Bench is that until and

unless power of the Appellate Committee to impose tax is challenged, the suit would not be maintainable. The taxing power of the Committee has

not been questioned. Therefore, the view of the Division Bench would be fully applicable and the order cannot be considered as without

jurisdiction as canvassed by the counsel for the plaintiff-respondent. However, his request for filing of the appeal before competent authority merits

acceptance because there was divergence of opinion on this issue in various judgments as is evident from the judgment of the Division Bench in

M/s Rama Krishna Rice Mills cases (supra) Therefore, the plaintiff-respondent may avail the remedy of appeal within a period of 30 days from

today and if that is done, the objection with regard to limitation shall not be raised.

7. For the reasons recorded above, these appeal succeed and the judgment of the leaned Additional Distt. Judge is set aside and the suits of the

plaintiff-respondents are dismissed. Liberty to file appeal is granted in terms stated above.